

Title : Observation regarding the business transacted by the House during the week ending on 17th February, 2006.

MR. SPEAKER : Hon. Members, for your information, I want to briefly recapitulate the main items of business transacted by the House during the last week.

After the Joint Session addressed by the Respected Rashtrapatiji, we had a brief sitting on 16th February and a day's Session on 17th February, 2006.

Out of the 20 Starred Questions admitted, two Questions were answered orally. Replies to the remaining Starred Questions along with the replies to 95 Unstarred Questions were laid on the Table.

During the period, as many as three matters of urgent public importance were raised after the Question Hour.

As regards the Legislative Business, the House discussed the Contempt of Courts (Amendment) Bill, 2004 for about 45 minutes. However, the discussion was not concluded.

As regards the Private Members' Business, 12 Bills were introduced and one Constitution (Amendment) Bill, 2004 (insertion of new article 47A), seeking to amend the Constitution with a view to setting up of one primary health centre in every village with all medical facilities in the country, moved by Shri Suravaram Sudhakar Reddy was taken up for discussion for about one hour and eight minutes. The Bill was withdrawn by the leave of the House.

Another Bill, the Constitution (Amendment) Bill, 2004 (insertion of new article 45A) with a view to providing nutritious food to all children who have been provided free and compulsory education by the States, moved by Shri Suravaram Sudhakar Reddy was also taken up for consideration and discussed for about one hour and 13 minutes. However, the discussion was not concluded.

I would compliment Shri Reddy for raising very important issues.

During this period, one Report of the Departmentally Related Standing Committee on Finance was presented.

During last week, we lost only 31 minutes of time due to interruptions.

I wish to convey my sincere thanks to the hon. Members for their kind cooperation in the conduct of the proceedings.